



NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH

COURT III

05. I.A. 3645/2024 (12(A))

In

C.P. (IB)/132(MB)2022

CORAM: MS. LAKSHMI GURUNG, MEMBER (J)
SH. CHARANJEET SINGH GULATI, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON **16.07.2024**

NAME OF THE PARTIES: SREI Equipment Finance Limited

VS

Shweta Housing And Hospitality Private Limited.

Appearance

For Financial Creditor : Adv. Viraj

For Suspended Directors of the C.D: Shreeya Pednekar i/b. Adv.

Akash Menon

SECTION 07 OF THE IBC, 2016

ORDER

Hearing Through: Virtually and Physical (Hybrid) Mode

The present application has been filed by the Resolution Professional of the Corporate Debtor under Section 12A of the I.B.C. seeking withdrawal of C.P. No.132 of 2022.

It is submitted that CoC in its meeting held on 01.07.2024 has passed the resolution with 100 % voting in favour of withdrawal of Company Petition, the resolution has been annexed to the petition. Form-A, duly signed by the Financial Creditor is also annexed to the petition.

It is submitted that out of total amount of Rs. 45.86 Crores, settlement was made for Rs. 15 Crores, out of which the initial sum of Rs. 3 Crores has already been paid to the Financial Creditor and the balance sum of Rs. 12 Crores shall be paid within 48 hours of passing the withdrawal order under Section 12A of the I.B.C.



Considering the submissions made by the learned Counsel for the R.P. and on perusal of the documents annexed with the application, the C.P. No. 132 of 2022 is permitted to be withdrawn.

Accordingly, I.A. 3645/2024 is **allowed** and **disposed of**.

C.P. No. 132(MB)/2022 is **disposed of as withdrawn**. All connected I.As. if any, are also disposed of.

File to be **consigned for record**.

Sd/-

CHARANJEET SINGH GULATI
Member (Technical)
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Sd/-

LAKSHMI GURUNG
Member (Judicial)